

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.148/2004

Dated Monday this the 1st day of March, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

1. Kunhiseethi Koya
S/o Late Hamsa Haji
Tourism Officer
Department of Information, Publicity and Tourism
U.T.of Lakshadweep
Kavaratti.
2. A.M.Hussain
S/o Late A.Hasan Manikfan
Information Officer/Tourism Officer
Department of Information, Publicity and Tourism
U.T.of Lakshadweep
Kavaratti.
3. K.K.Abdul Razak
S/o Late Cheriyakoya
Tourism Officer
Department of Information, Publicity & Tourism
U.T.of Lakshadweep
Kavaratti.
4. P.Kunhikoya
S/o Late Pookoya
Tourism Officer
Department of Information, Publicity & Tourism
U.T.Lakshadweep,
Kavaratti.
5. P.K.Kassali
S/o Late P.N.Muhammed
Tourism Officer
Department of Information, Publicity &
Tourism, U.T.of Lakshadweep
Kavaratti. Applicants.

(By advocate Mr.P.V.Mohanan)

Versus

1. The Administrator
U.T.of Lakshadweep
Kavaratti.
2. Union of India represented by
Secretary to Government
Ministry of Finance
New Delhi. Respondents.

(By advocate Mr.S.Radhakrishnan for R1)

Mr.C.B.Sreekumar, ACGSC for R2.

The application having been heard on 1st March, 2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicants are Toursim/Information Officers under the Lakshadweep Administration. Their grievance is that they have not been granted the appropriate pay scale commensurate with their recruitment qualification and the nature of duties and responsibilities although the Vth Pay Commission in its report in Clause 168.3 mentioned that left out categories may be considered for appropriate pay scale and despite the fact that the representations made by them had been duly recommended by the Administration vide Annexure A-5. Since the matter is a long pending one, the applicants have filed this application seeking a direction to the respondents to fix the pay of the applicants as Tourism Officers in the pay scale of Rs.6500-10500 with effect from 1.1.96 with consequential benefits as also for a direction to the 2nd respondent to consider A-1 to A-4 and issue orders refixing the pay of the applicants accordingly.

2. When the application came up for hearing, Sri S.Radhakrishnan, the Standing Counsel for Lakshadweep Administration, took notice and Sri C.B.Sreekumar, appeared for respondent No.2. The counsel for the parties agreed that the application may be disposed of directing the second respondent to consider the claim of the applicant put forth in their representations dated 11.5.98 in the light of the recommendations made by the Lakshadweep Administration in Annexure A-5 and all other relevant facts, circumstances, rules and instructions on the subject and to give the applicants an appropriate reply within a reasonable time.

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3. In the light of the submissions by the counsel on either side, we dispose of this application directing the second respondent to consider the claim of the applicants projected in their representations dated 11.5.98 in the light of the recommendations made by the Lakshadweep Administration as also other relevant facts and circumstances and to give the applicant a speaking order within 3 months from the date of receipt of the copy of this order. No costs.

Dated 1st March, 2004.

H.P.DAS

ADMINISTRATIVE MEMBER

aa.


A.V. HARIDASAN
VICE CHAIRMAN